

ACT NO. IV OF 1902.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 14th
February, 1902.)

An Act to apply the provisions of the Indian
Railway Companies Act, 1895, to certain
Tramway Companies.

X of 1895. **WHEREAS** by the Indian Railway Companies Act, 1895, the Railway Companies therein mentioned are authorized to pay interest on their paid-up share capital out of capital in the manner and on the conditions prescribed by the said Act ;

And whereas it is expedient to apply the provisions of the said Act to Companies formed for the construction of tramways not differing in structure and working from light railways ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Indian Tram- Short title
and extent.
ways Act, 1902 ; and

(2) It extends to the whole of British India.

X of 1895. 2. The Governor General in Council may, by Application
of Act X,
1895, to
Tramway
Companies.
notification in the Gazette of India, direct that the provisions of the Indian Railway Companies Act, 1895, in so far as the same are applicable, shall apply to any Company formed for the construction of a tramway under the Bengal Tramways Act, 1883, or the Indian Tramways Act, 1886, and thereupon it shall be lawful for the Tramway Company mentioned in the notification to pay interest upon its paid-up share capital out of capital in the manner and subject to the conditions prescribed by the said Indian Railway Companies Act, 1895.

Ben. Act
III of 1883.
XI of 1886.